Guidelines for the registration of Consumer Organisations

- 1. The registration of consumer organisations in TRAI is governed by Registration of Consumer Organisations Regulations, 2013
- 2. Consumer organisations or voluntary organisations may apply to TRAI for registration with TRAI under these regulations
- 3. The registration will be granted for the period of two years.
- 4. With a view to have a geographically balanced representation of consumer organisations
 - a. Maximum Number of consumer organisations to be registered a state / UT is six for states having less than 40 districts and eight for the states having 40 or more districts.
 - b. Not more than 2 consumer organisations can be registered from one district at any given time.
- Separate form shall be submitted for each state for which registration / renewal of registration is applied along with all required documents. Separate registration shall be granted for each state/ UT.
- 6. Documents in support of the experience of the organisation in the state /UT for the which registration is applied is mandatory.
- 7. State/ UT wise the list of consumer organizations registered with TRAI is available on TRAI website. The same may be checked to ascertain the number of organisations already registered in a state / UT and the district in which the consumer organisation is located.